

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

165/213/ND/2018

IN THE MATTER OF:

Mr. Nitin Bansal and Anr.

vs

M/s Arjun Sharma & Ors.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 213

Order delivered on 13.11.2018

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

V.K.Subburaj,

Hon'ble Member (Technical)

For the Petitioner/Applicant

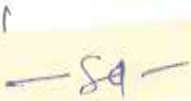
: Mr. Himanshu Harbola, Advocate

For the Respondent

: Mr. Dhruvajit Sikia, Advocate

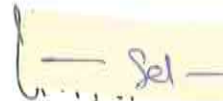
ORDER

Learned counsel for the parties are present. Due to paucity of time, the matter was not able to be taken up. Hence, the same is adjourned to 10.12.2018.



(V.K.SUBBURAJ)
MEMBER (TECHNICAL)

Varinder Kumar



(R. VARADHARAJAN)
MEMBER (JUDICIAL)